

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 219/2009

Sub: Maintaining grid security of the entire North East West (NEW) grid by curbing overdrawals and effecting proper load management by Northern Region constituents.

Date of hearing : 24.11.2009

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Northern Regional Load Despatch Centre, New Delhi

Respondents : UPPCL, PDD, J & K, RRVPNL, PSEB, HVPNL, DTL, HPSEB, PTCUL and UT Chandigarh

Parties present : Shri V.K.Agarwal, NRLDC  
Shri S.R.Narasimhan, NRLDC  
Shri Sanjay Arora, NRLDC  
Miss Jyoti Prasad, NRLDC  
Shri Rahul Srivastava, Advocate UPPCL  
Shri V.P.Trivedi, UPPCL  
Shri Y.P.Singh, UPPCL  
Shri B.C.Pant, UPPCL

Through the petition, the petitioner Northern Regional Load Despatch Centre has made the following prayers:

- (i) Initiate suitable actions against respondent UPPCL for violation of clause 5.4.2(a), 6.4.7 of the Indian Electricity Grid Code and non-compliance of NRLDC's directions during the months of August and September 2009; and
- (ii) Direct all the main respondents to comply with clause 5.4.2, 6.4.7 and 6.4.8 of Indian Electricity Grid Code and curb their overdrawals whenever frequency is below 49.2 Hz so that the NEW grid is secure during the coming winter months.

2. Learned counsel for UPPCL submitted that the reasons for overdrawl during the months of August and September 2009 were inadequate allocation from Central Sector, increase in demand, non-materialization of PPA for short-

term purchase of power. It was submitted by the representative of the UPPCL that during the months of August and September 2009, only 7.844 MUs and 7.145 MUs could be scheduled against bilateral arrangement for 44.64 MUs and 137.2 MUs respectively.

3. The representative of the UPPCL further submitted that consequent to arrangement of power from traders and other sources, overdrawl by UPPCL has been considerably reduced. He submitted that the Board of Directors had recently taken a decision to ensure that overdrawl is avoided to maintain grid frequency 49.2 Hz.

4. The representative of the petitioner submitted that the demand of UP was less at present which happens naturally in this period. He expressed his concern in respect of grid condition after start of winter and corresponding increase in demand. In response, the representative of the UPPCL stated that the arrangements of power for coming winter had been made and they would not overdraw from grid.

5. UPPCL was directed to submit latest by 8.12.2009, under affidavit, the details of estimated demand, power procurement tied up and required load shedding and actual load shedding done in the State in previous six months and its plan for load shedding and meeting the demand in future, with an advance copy to the petitioner.

6. Subject to the above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)